

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.3- IA/1007(AHM) 2024
In
C.P.(IB)/147(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

INTEC Capital Ltd

.....Applicant

V/s

H V Synthetic Pvt Ltd

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mayur Kishanchandani, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

IA/1007(AHM) 2024

This is an application filed by the applicant / RP under Section 12 of the IBC, 2016 seeking the following prayers:

- I. To exclude time from 29.04.20224 to till date of disposal of this application from the CIRP period; and*
- II. Pass necessary directions/orders granting extension of 90 days beyond 180 days in the CIRP period from the date disposal of this application; and*
- III. Pass any furthers orders(s)/directions(s) as may deem fit to this Hon'ble Tribunal*

The present application was affirmed on 13.06.20224, and was filed on 01.07.2024. It is stated that originally the CIRP period of 180 days was over on 28.04.2024. On 16.05.2024, in the 6th CoC meeting, a resolution seeking further extension of 90 days was passed with a further prayer for the exclusion of the intervening period from

the date of 29.04.2024, until the disposal of the present application due to pending application under Section 19(2) of the Code.

We have heard the Learned Counsel for the applicant as well as perused the records as well as the resolution of the 6th CoC passed on 16.05.2024 and considered the prayers.

We are inclined to extend the CIRP period of the corporate debtor from today for 60 days only and order accordingly.

In view of the above, **IA/1007(AHM) 2024** is disposed off.

The Registry is directed to send a copy of this application along with a copy of this order to the IBBI and the concerned IP for information.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)